

O.A./267/89

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Coram : Hon'ble Mr. N.Dharmadan

: Judicial Member

Hon'ble Mr. M.M.Singh

: Administrative Member

20/4/1990

Heard Mr.P.H.Pathak and Mr.J.D.Ajmera, learned counsel for the applicant and the respondents. The case is admitted. Issue notice to the respondents to reply on merits within 30 days. The applicant may also file rejoinder if any within 15 days thereafter. Registry to post the case accordingly.

M M Singh

(M.M.Singh)  
Administrative Member



(N.Dharmadan)  
Judicial Member

a.a.b.

Date	Office Report	ORDER
24.1.1992		<p>Learned advocate Mr. N.S. Shevde for Mr. P.H. Pathak for the applicant requests for two weeks time to which Mr. R.R. Tripathi for Mr. B.B. Naik, learned advocate for the respondents has no objection. Hence adjourned to 10.2.1992.</p>
10.2.1992.		<p><i>Resd</i>  (R.C.BHATT)  Member (J)</p>
	*Mogera	
		<p>Mr. B.R. Kyada, on behalf of Mr. P.H. Pathak learned advocate for the applicant, prays for time. Time granted. Hence the matter is adjourned to 24th February, 1992.</p>
		<p><i>Resd</i>  (R.C.Bhatt)  Member (J)</p>
	AIT	
24.2.1992		<p>Mr. P.H. Pathak learned advocate for the applicant prays for two weeks time. Granted. The matter is adjourned.</p>
		<p><i>Resd</i>  (R.C. Bhatt)  Member (J)</p>
		<p><i>Resd</i>  (M.Y. Priolkar)  Member (A)</p>
	*Kaushik	
17.6.1992.		<p>Present: Mr. P.H. Pathak, learned counsel for the applicant.</p>
		<p>Mr. Akil Kureshi, learned counsel for the respondents.</p>
		<p>Mr. P.H. Pathak wishes to withdraw this O.A. because his representation in the matter is pending with the authorities. Application is accordingly dismissed as withdrawn.</p>
		<p><i>Resd</i>  (R.C.Bhatt)  Member (J)</p>
		<p><i>Resd</i>  (B.B.Mahajan)  Member (A)</p>